

IN THE SUPREME COURT OF INDIA

CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS. 2624-2625 OF 2025

PRAVEEN ARYA & ORS.

..... APPELLANT(S)

VERSUS

ANJU AGARWAL, INSOLVENCY RESOLUTION  
PROFESSIONAL & ANR.

..... RESPONDENT(S)

O R D E R

We do not find any good ground and reason to interfere with the impugned judgment which, in our opinion, is in accord with the provisions of the Insolvency and Bankruptcy Code, 2016; hence, the appeals are dismissed.

It is submitted that the appellants are not being paid in terms of the resolution plan. We make no comment in this regard.

It will be open to the appellants to raise the aforesaid aspect before the authorities in accordance with law.

Pending application(s), if any, shall stand disposed of.

.....CJI.  
(SANJIV KHANNA)

.....J.  
(SANJAY KUMAR)

.....J.  
(K.V. VISWANATHAN)

Signature Not Verified  
Digitally signed by  
Deepak Gujral  
Date: 2025.02.24  
20:06:42 IST  
Reason: 

NEW DELHI;  
FEBRUARY 21, 2025.

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G SCIVIL APPEAL NOS. 2624-2625 OF 2025

PRAVEEN ARYA &amp; ORS. . . . . APPELLANT(S)

VERSUS

ANJU AGARWAL, INSOLVENCY RESOLUTION . . . . . RESPONDENT(S)  
PROFESSIONAL & ANR.(IA No. 44195/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED  
JUDGMENT and IA No. 44194/2025 - STAY APPLICATION)

Date : 21-02-2025 This matter was called on for hearing today.

CORAM :

HON'BLE THE CHIEF JUSTICE  
HON'BLE MR. JUSTICE SANJAY KUMAR  
HON'BLE MR. JUSTICE K.V. VISWANATHAN

For Appellant(s) :

Mr. Gaurav Gupta, Adv.  
Ms. Antara Mishra, Adv.  
Mr. Shashank Singh, Adv.  
Mr. O.P. Harsh Singh Munday, Adv.  
Mr. Manish Dhingra, Adv.  
Mr. Praveen Swarup, AOR

For Respondent(s) :

UPON hearing the counsel the Court made the following  
O R D E R

The appeals are dismissed, in terms of the signed order.

Pending application(s), if any, shall stand disposed of.

(DEEPAK GUGLANI)  
AR-cum-PS(R.S. NARAYANAN)  
ASSISTANT REGISTRAR'  
(signed order is placed on the file)